

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF ECONOMIC AFFAIRS  
RAJYA SABHA

**UNSTARRED QUESTION NO. 2970**

TO BE ANSWERED ON TUESDAY, AUGUST 19, 2025 / 28 SRAVANA, 1947 (SAKA)

**RATIONALE BEHIND SEBI POLICY**

**2970: DR. LAXMIKANT BAJPAYEE:**

Will the Minister of **Finance** be pleased to refer to the answer to Unstarred Question 3669 given in the Rajya Sabha on 2nd April 2025 and state:

- (a) whether women employees in SEBI were given full pay, allowances and benefits under the Special Casual Leave for Child Care from 8th October, 2013 to 26th February, 2015; and
- (b) if so, the rationale behind such provision?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI PANKAJ CHAUDHARY)**

(a) to (b): Matters related to pay, allowances and benefits like special casual leave for employees of Securities and Exchange Board of India (SEBI) are governed by Securities and Exchange Board of India (Employees` Service Regulations), 2001. As informed by SEBI, no such leaves were availed by women employees in SEBI during the period from 8th October, 2013 to 26th February, 2015.

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